

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 9020 OF 2020

Between:

Koppula Priyanka, D/o Koppula Premsagar, Aged about 31 Years, Occ. Student, R/o C-4, Vora Towers, Yousufguda Main Road, Ameerpet, Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University, of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the 2nd Respondent in not considering the Petitioner for counseling / admission into PG Medical Course under Management Quota- 2 and Management Quota- 3 (NRI / Institutional Quota) for the Academic Year 2020-21, as illegal, arbitrary, violative of Article 14, 19(1) (g) and 21 of the Constitution of India and consequently direct the 2nd Respondent to consider the Petitioner in the next round of counseling for admission into PG Medical Course under Management Quota -2 and Management Quota - 3 (NRI / Institutional Quota) for the Academic Year 2020-21, in the interest of justice

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider the Petitioner application for admission/counseling for PG Medical Course for the Academic Year 2020-21 under Management Quota 2 and 3 (NRI Quota) for next round of counseling, pending disposal of the Writ Petition. Otherwise the Petitioners will be put to irreparable loss and injury.

Counsel for the Petitioner: SRI. G. MADHUSUDHAN REDDY

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH AND
FAMILY WELFARE**

Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.9020 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Sri P.Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr.A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner is aggrieved by the inaction on the part of the University in not considering the case of the petitioner for counselling/admission to PG Medical Course under Management Quota - 2 and Management Quota - 3 (NRI/Institutional Quota) for the academic year 2020-21.

3. A Bench of this Court by an interim order dated 24.06.2020 had permitted the petitioner to participate in the counselling.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- K. SREE RAMA MURTHY
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, T.S., Hyderabad.
2. The Registrar, Kaloji Narayana Rao University, of Health Sciences, Warangal.
3. One CC to SRI. G. MADHUSUDHAN REDDY, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
5. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
6. Two CD Copies

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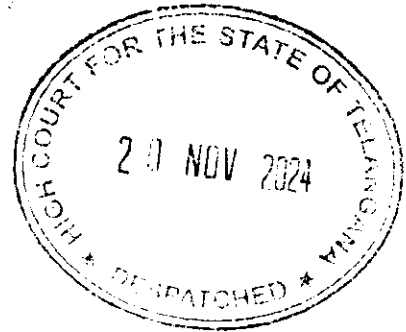


HIGH COURT

DATED:18/10/2024

ORDER

WP.No.9020 of 2020



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

⑨
29/11/24
OK